

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated: 01.07.2020

NOTIFICATION

SUB: Alarming rise in COVID-19 cases in the State – Functioning of the Subordinate Courts and Tribunals under the control of the High Court from 02.07.2020 to 13.07.2020 – Revised instructions for judicial and administrative work - Issued – Reg.

- REF:** 1. High Court's Notification in Roc.No.192/SO/2020, dated 24.03.2020
2. High Court's Notification in Roc.No.192/SO/2020, dated 26.03.2020
3. High Court's Notification in Roc.No.192/SO/2020, dated 15.04.2020
4. High Court's Notification in Roc.No.192/SO/2020, dated 21.04.2020
5. High Court's Notification in Roc No.192/SO/2020, dated 04.05.2020
6. High Court's Notification in Roc No.192/SO/2020, dated 17.05.2020
7. High Court's Notification in Roc No.192/SO/2020, dated 12.06.2020
8. High Court's Notification in Roc No.192/SO/2020, dated 20.06.2020
9. High Court's Notification in Roc No.192/SO/2020, dated 25.06.2020
10.High Court's Notification in Roc No.192/SO/2020, dated 27.06.2020
11.High Court's Notification in Roc No.192/SO/2020, dated 28.06.2020
12.High Court's Notification in ROC No.192/SO/2020, dated 30.06.2020

Having considered the alarming rise of COVID-19 positive cases in the State of Andhra Pradesh in supersession of the Notifications in the references cited above, the following instructions are issued for judicial and administrative functioning of all the Subordinate courts and Tribunals working under the control of the High Court of Andhra Pradesh with effect from 02.07.2020 and which shall remain in force up to 13.07.2020:

1. The Judicial and Administrative work in the Subordinate courts and Tribunals working under the control of High Court in the State of Andhra Pradesh is confined only to urgent matters through video conferencing.
2. Filing of urgent cases shall be through e-filing mode and the guidelines issued by the High Court viz., "e-filing and Video Conferencing Guidelines for the Subordinate Courts in the State of Andhra Pradesh" shall be followed for filing of urgent cases.
3. The hearing up of urgent matters shall be from the office at Home of the Judicial Officers through Blue Jeans video conferencing application or any other application approved by the High Court.
4. The following matters may be treated as urgent:
 - a) **Bail petitions,**
 - b) **Suspension of sentence petitions,**
 - c) **Accepting of solvencies,**
 - d) **Recording of statements u/s. 164 of the Code of Criminal Procedure,**
 - e) **Release of property petitions filed u/ss.451 and 457 of the Code of Criminal Procedure,**
 - f) **Search and Seizure petitions,**
 - g) **Injunction matters,**
 - h) **Dispossession, demolition and eviction (or)**
 - i) **Any other matter(s) in the opinion of the Presiding Officer if any extreme urgency arises, assigning reasons, such matter may be taken up.**
5. Producing the accused for judicial remand and accepting of solvencies shall also be done through video conferencing. At the time of accepting sureties, an order may be passed by the concerned Magistrates fixing a particular date not within one month to produce the sureties physically before the concerned Magistrates for

the purpose of obtaining signatures in the Registers and obtaining original surety bonds. The same procedure may be followed in case of remanded prisoners also.

6. Regarding limitation, for filing the matters governed by Law of Limitation under various Statutes and for continuation of stay orders, the orders passed by the Hon'ble High Court in W.P.No.8130 of 2020 from time to time shall apply.

7. The cases which are listed up to 13.07.2020 shall be adjourned en-bloc to another working day after one month, which shall be uploaded in the District Court website as well as CIS except the cases pertaining to Under Trial Prisoners.

8. The required staff members for the purpose of attending extremely urgent work shall be posted on turn duty by the respective Presiding Officers which shall be informed to the District Court. The remaining staff members shall be deemed to be on duty and work from home and they shall make themselves available as and when required and keep their phone in switch on mode and attend the work as directed by the Presiding Officer concerned. Under any circumstance, any staff member shall not be allowed to leave the house except for attending basic amenities to contain the spread of COVID-19 when they attend the duty. In case of urgency, they shall report duty as and when directed.

9. Every Principal District Judge shall nominate a Nodal Officer to attend all the queries of the Advocates/party-in-person and furnish the contact number and e-mail id of the Nodal Officer in the respective District Court web-site and also inform the same to all the Judicial Officers working in their Unit.

10. All the Judicial Officers shall invariably remain at the place of working and shall not leave the Headquarters, under any circumstances, except with the prior permission/leave to be granted by the Unit Head, only in case of exigencies.

11. The leave granting Authority for Civil Judges (Senior Division) and Civil Judges (Junior Division) shall be the respective Principal District Judge only until further orders. Any leave or permission granted by the Principal District Judge shall be intimated to the High Court forthwith.

12. Regarding leaves of the staff, the concerned Presiding Officers shall not grant any leave or permission casually except in exceptional cases. Any leave or permission granted to any staff member shall be communicated immediately to the respective Principal District Judges.

13. The leaves and permissions granted to the Judicial Officers and staff so far shall remain cancelled with immediate effect, except the leaves which are granted on medical grounds and on COVID-19 advisory. Any Judicial Officer or Staff who is on leave other than on medical grounds and COVID-19 advisory shall immediately report duty.

14. If any instance of any Judicial Officer or any Staff leaving the Headquarters without prior permission/leave as mentioned above comes to the notice of the High Court, serious disciplinary action shall be initiated by the Disciplinary Authority.

15. All the Judicial Officers are advised to make sure that their family members shall also restrict their visits to other places to contain the spread of COVID-19, considering the nature of

instances in which, the Judicial Officers are affected with the virus so far.

16. All meetings and gatherings shall strictly be avoided.

17. Social distancing shall strictly be ensured all the time. Wearing of masks and use of sanitizers shall be strictly implemented.

18. In case of any health issues relating to COVID – 19, it shall immediately be informed to the respective Unit Heads.

19. Effective and frequent sanitization within and outside the Court premises and residential accommodation of the Judicial Officers from where Office work is taken up, be ensured as per the advisories issued by the Central and State Governments from time to time.

20. The Canteens, Tea-stalls etc., in the Court premises shall remain closed. It shall also be ensured that the concerned Bar Associations are also closed.

Sunil

1-07-20

**REGISTRAR (RECRUITMENT)
I/C REGISTRAR GENERAL**

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh.
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, Judicial Academy, Secunderabad.
9. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
11. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.

12. The Advocate General, State of Andhra Pradesh.
13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P.
15. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
16. The Registrar, A.P. Lokayukta, Hyderabad.
17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
18. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
19. The Special Judge for Trial of CBI Cases, Visakhapatnam.
20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
22. The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
24. The Secretary General, Supreme Court of India, New Delhi.
25. The Registrars General, All High Courts in India.
26. The Secretary, Bar Council of A.P., High Court, Amaravati.
27. The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
28. The Public Prosecutor, High Court of A.P., Amaravati.
29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
31. The Director of Prosecutions, Vijayawada.
32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette).
33. The President, High Court Advocates' Association, Amaravati.
34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
36. The Director, All India Radio, Vijayawada. } With a request for making necessary announcement
37. The News Director, Doordarshan Kendra, Vijayawada.
38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi, Andhra Jyothi, Vaartha, The Hindu & Indian Express. } For publication in the News Paper
39. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
40. The Overseer, High Court of Andhra Pradesh.
41. SPARE.

OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.

Dis. No. 2257/Estt/2020.

Dated 02-07-2020.

(2257)
The Notification received from the Honourable High Court of Andhra Pradesh, Amaravathi in ROC No.192/SO/2020, dated 01-07-2020 is **Communicated** to all the Judicial Officers working in the Kurnool District with a request to follow the instructions laid down in the notification and further requested to communicate the said notification to the President of Advocate Bar Association of their concerned Courts.

B-2/7/2020
I Additional District Judge,
FAC.Principal District Judge,
Kurnool.

To:

All the Judicial Officers in the Kurnool District with a request to affix the copy of notification to their respective Court Notice Boards.

The Secretary, DLSA, Kurnool.

The President, Advocates Bar Association, Kurnool with a request to follow the instructions of the Hon'ble High Court of Andhra Pradesh and also the same communicate to the Advocate bar members.

Note:- Copy of the same can be downloaded from the Official Website of the Pri.District Court, Kurnool as well as from the Official website of Honourable High Court of Andhra Pradesh.